

19.5.99

At the instance of learned Counsel for the petitioner, adjourned to 9.7.99.

*19.5.99*  
Vice-Chairman

For Admonition &  
MA 202/99 for  
App. orders.

*19.5.99*

~~1. Memo has been  
filed for withdrawal  
of orders.~~

*20.9.99*

*Ansab*

Order of 13.9.99

copy of order  
may be given to both  
the counsels.

*3.9.99*

*Accepted  
14.9.99  
S.O. (J)*

9.7.99

Heard Shri P.K. Padhy, learned Counsel for the petitioner and Shri S.B. Jena, learned Addl. Standing Counsel. Hearing in the matter is concluded. Posted to 2.8.99 for delivery of orders.

*19.7.99*  
Vice-Chairman

ORDER NO.10, DATED 13.9.99.

*Member (J)*

In this case hearing had been concluded and the matter was posted to 2.8.99 for delivery of orders. Inadvertently the matter was not put up for preparing the orders. In the meantime, learned counsel for petitioner has filed a Memo seeking withdrawal of this Original Application. We have heard Mr. P.K. Padhy, learned counsel for the petitioner and Mr. S.B. Jena, learned Additional Standing Counsel appearing for the Respondents. It is submitted by the learned counsel for the petitioner that the grievance of applicant has been considered by the Departmental Authorities and he has got the reliefs claimed by him, in this Original Application from the Departmental Authorities and as such he does not want to pursue this Original Application.

In view of this, the Original Application is disposed of as withdrawn. No costs.

*19.7.99*  
Vice-Chairman

*Member (Judicial)*